

MR. SPEAKER : I am sorry I cannot say anything about it now.

श्री भोगेन्द्र झा (जय नगर) : अध्यक्ष महोदय, जमशेदपुर में टाटा के कारखाने में एक महीने से अधिक से मजदूरों की हड़ताल चल रही है। यहां पर यह बयान दिया गया है कि ऐडवाइजर जमशेदपुर गया है। वह ऐडवाइजर जमशेदपुर कल पहुंचा है। भारत सरकार की जो राय थी श्रीर नन्दा जी श्रीर श्रम मंत्री जगजीवन राम के साथ जो तय हुआ था उस से बिलकुल उल्टा उन्होंने वहां पर किया है। इस जमशेदपुर की हड़ताल को वहां के ऐडवाइजर चालू रखवा रहे हैं। वहां की संघर्ष समिति का तार मेरे पास आया है और मैं आप से आप्रह कर्हंगा कि उसे हाऊस की टेबल पर रखने की इजाजत दें...

अध्यक्ष महोदय : आर्डर, आर्डर। यह एजेंडे में नहीं है।

श्री भोगेन्द्र झा : उस पर जो नया बयान कह रहे हैं वह झाना चाहिए।

MR. SPEAKER: There is nothing before me.

श्री भोगेन्द्र झा : टाटाज या तो भारत सरकार की सलाह को मानें नहीं तो वहां से यह पुलिस अधिकारियों को हटा लें और मजदूर खुद अपना फैसला कर लेंगे। लेकिन ऐसा न हो कि सैकड़ों गिरफ्तार हों, लोग सस्पेंड हों...

MR. SPEAKER: I do not allow it. There is nothing on the agenda.

SHRI R. K. AMIN (Dhandhuka) : Would you ask the Government to make a statement about the Porbandar firing ?

MR. SPEAKER: I cannot say anything now. (*Interruptions*) .

ANNUAL REPORTS OF AIR INDIA AND INDIAN AIRLINES, CERTIFIED ACCOUNTS AND AUDIT REPORTS, AND REPORT OF RAILWAY SAFETY COMMISSION

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table—

- (1) A copy each of the following papers under sub-section (2) of section 37 of the Air Corporations Act, 1953:—
 - (i) Annual Report of the Air-India for the year 1968-69.
 - (ii) Annual Report of the Indian Airlines for the year 1968-69.

[*Placed in Library. See No. LT-2426/69*]

- (2) A copy each of the following papers under sub-section (4) of section 15 of the Air Corporations Act, 1953—
 - (i) Certified Accounts of the Air India for the year 1968-69 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Indian Airlines for the year 1968-69 together with the Audit Report thereon.

[*Placed in Library. See No. LT-2427/69*].

- (3) A copy of the Report on the working of the Commission of Railway Safety for the year 1967-68.

[*Placed in Library. See No. LT-2428/69*].

SHRI M. L. SONDHI (New Delhi) : Sir, Chandigarh has become a spy den. Why does the Government not place the facts? (*Interruptions*).

श्री भोगेन्द्र झा : सरकार को टाटाज से डर कर चुप नहीं बैठे रहना चाहिए। समय रहते सरकार को इस हड़ताल के प्रश्न को टाटाज पर दबाव डाल कर सुलझवा देना चाहिए यह बड़ा संगीन मामला है और इस बारे में प्रधान मंत्री सदन में आकर बयान दे ...

MR. SPEAKER: Don't get up abruptly. You come out with some motion.

श्री भोगेन्द्र झा : इस बारे में श्रम मन्त्री महोदय ने आश्वासन दिया था और अब चूँकि उस का उल्लंघन हो रहा है इस लिए इसे आप आश्वासन समिति को सुपुर्द कीजिए।

MR. SPEAKER: I will ask him to make a statement.

SHRI S. M. BANERJEE (Kanpur): On a point of order, Sir. I want your ruling.

MR. SPEAKER: There is nothing pending before the House. On what matter do you want to raise a point of order?

SHRI S. M. BANERJEE: I want a ruling from you. Let it be a guidance. In this particular case of Jamshedpur, you know that we are not having the State Assembly. (*Interruptions*). You give your ruling on this point of order, Sir.

SHRI PILOO MODY: When I want a discussion on Porbandar firing, you go to Jamshedpur.

MR. SPEAKER: Mr. Banerjee, please sit down. I am on my legs. I do not like this practice of getting up abruptly. There is nothing before me.

SHRI VASUDEVAN NAIR (Peermade): It is a question of procedure. When you allow Mr. Banerjee to make his point of order, Mr. Piloo Mody objects to it. Mr. Somani objects to it. You don't allow him to complete.

MR. SPEAKER: He wants to speak on something which is not on the agenda.

SHRI VASUDEVAN NAIR: Unless you hear him, how can you give your ruling?

SHRI PILOO MODY: He is trying to become an alternate Speaker.

MR. SPEAKER: He is an alternate Speaker. He is a good alternate Speaker.

I said there is no item before the House. On what item are you raising the point of order?

SHRI S. M. BANERJEE: I am raising a point of order on what Mr. Bhogendra Jha has said just now.

MR. SPEAKER: I did not allow him. He wanted to raise something about the Minister's statement.

SHRI S. M. BANERJEE: Sir, there is no legislative assembly in Bihar. Tata's are taking undue advantage.

MR. SPEAKER: You wanted to say something and you have said that. That is all. There is no point of order in that.

SHRI N. K. SOMANI—*rose*

MR. SPEAKER: I am on my legs. I will ask him about it. Will the Minister consider it, about submitting a statement on the points raised by them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): If you so direct.

SHRI M. L. SONDHI—*rose*

Mr. SPEAKER: After all there is a limit to this. I called for you and Mr.

Patodia and others. You were not available.

SHRI M. L. SONDHI: I am always at your disposal.

MR. SPEAKER: You are available in the House, not in my Chamber. I want to say something about that. I hope you will see me in my Chamber. There is something about it which compels me to postpone it in public interest.

AN HON. MEMBER: Something has appeared in the papers.

SHRI R. K. AMIN (Dhandhuka): In Porbunder what happened was this ...

MR. SPEAKER: If Professors go the wrong way, God help us. Shri Samar Guha and others, are professors; they are the biggest headaches for me.

SHRI R. K. AMIN: We wish to ask the Government about it.

SHRI N. K. SOMANI (Nagaur): I have to say something. In course of time before this, it has been brought to the attention of the House that Ministers have been treating the House in a light-hearted manner. Now, I would refer to item No. (3) on Page 1, under main item 5. The papers have been laid relating to the year 1967-68.

MR. SPEAKER: Sub-item (3) of item No. 5.

SHRI N. K. SOMANI: It is laid by Dr. Karan Singh, Sir. We have brought it repeatedly to your attention and to the Minister concerned that the House should not be treated in a light manner but that the reports must be submitted in time. Whenever a report is laid on the Table, it is unduly delayed. He has not even apologised for the delays. This is something which happened

many months before. I am sure you are equally, if not more, concerned with the privileges of this House. 1967-68 expired in the month of March, 1968. I hope the Minister knows that. It is a matter about the functioning of the Commissioner of Railway Safety. You should also be concerned about it, Sir, and we would like an explanation from the Minister why after so many months he has chosen this time to place it on the Table of the House.

SHRI PILOO MODY: In a surreptitious manner.

MR. SPEAKER: I really wonder what he aims at. He thinks that this 1967-68 report is too old.

DR. KARAN SINGH: It is not of that old. But nevertheless I do regret the delay. I will see that Railway Safety Reports are in future coming here early.

ANNUAL REPORT OF THE SEAMEN'S PROVIDENT FUND SCHEME

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): On behalf of Shri Raghuramaiah I beg to lay on the Table a copy of the Annual Report for the year 1968-69 on the working of the Seamen's Provident Fund Scheme, 1966. (*Placed in Library. See No. LT-2429/69.*)

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Administrative Service (Fixation of Cadre